



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 54 দিশপুৰ, মঙ্গলবাৰ, 1 ফেব্ৰুৱাৰী, 2022, 12 মাঘ 1943 (শক)
No. 54 Dispur, Tuesday, 1st February, 2022, 12th Magha, 1943 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 29th January, 2022

No. LGL.181/2015/53.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 24th January, 2022 is hereby published for general information.

ASSAM ACT NO. XLIX OF 2021

(Received the assent of the Governor on 24th January, 2022)

THE ASSAM EXCISE (AMENDMENT) ACT, 2021

AN ACT

further to amend the Assam Excise Act, 2000

Preamble

Whereas it is expedient to amend the Assam Excise Act, 2000, **Assam Act XIV of 2000.** hereinafter referred to as the principal Act, in the manner hereinafter appearing:

It is hereby enacted in the Seventy First Year of the Republic of India as follows: -

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| Short title, extent and commencement | <p>1. (1) This Act may be called the Assam Excise (Amendment) Act, 2021.</p> <p>(2) It shall have the like extent as the principal Act.</p> <p>(3) It shall be deemed to have come into force on the twentieth day of September, 2021.</p> |
| Amendment of section 2 | <p>2. In the principal Act, in section 2, after clause (y), the following new clause (yy) shall be inserted, namely:—
“(yy) “transit means to move from a place outside the state to another place outside the state through the state of Assam;”</p> |
| Amendment of heading of Chapter -III | <p>3. In the principal Act, in Chapter - III, for existing heading, the following shall be substituted, namely:—
“IMPORT, EXPORT, TRANSPORT AND TRANSIT”.</p> |
| Insertion of new section 13 A | <p>4. In the principal Act, after section 13, the following new section 13A shall be inserted, namely:-</p> |
| “Transit of intoxicants through Assam | <p>13A. (1) No intoxicants shall be transited through the State of Assam except with a valid transit pass as may be prescribed subject to fees payable, if any.</p> <p>(2) In case the consignor, driver and owner of the vehicle or the transporter, fails to comply with the provision of sub-section (1) above, they shall be liable for penalty & prosecution as per the provisions of the Act.”</p> |
| Amendment of Section 53 | <p>5. In the principal Act, in section 53,</p> <p>(i) In the marginal heading, after the word and punctuation mark “transport,” the word and punctuation mark “transit,” shall be inserted;</p> <p>(ii) in sub-section (1), in clause (a), after the word and punctuation mark “transports,” the word and punctuation mark “transits,” shall be inserted.</p> |

